

GOVERNMENT OF INDIA
MINISTRY OF DEFENCE
DEPARTMENT OF DEFENCE
LOK SABHA

UNSTARRED QUESTION NO.4247

TO BE ANSWERED ON THE 11TH AUGUST, 2017

ENTRY OF FOREIGN VESSELS IN INDIAN TERRITORIAL WATER

4247. SHRI FEROZE VARUN GANDHI:

Will the Minister of DEFENCE जिक्र के लिए
be pleased to state:

- (a) whether the Government has come across instances of foreign vessels illegally entering Indian territorial water and India's Exclusive Economic Zone for fishing purposes;
- (b) if so, the details thereof;
- (c) whether such illegal infiltration pose a serious security threat and cause huge economic loss to the country; and
- (d) if so, the details thereof and the steps taken by the Government in this regard?

A N S W E R

MINISTER OF STATE
IN THE MINISTRY OF DEFENCE

(DR. SUBHASH BHAMRE)

रक्षा राज्य मंत्री

(डा. सुभाष भामरे)

(a) to (d): Instances of illegal fishing in Indian waters by foreign fishermen come to the notice of Government from time to time. A total of 86 foreign boats were apprehended by the Indian Coast Guard during the period 2014-17.

Vessels and aircraft of Indian Coast Guard and Indian Navy are deployed on 24x7 basis for surveillance in the maritime zones of India to protect national interests including for preventing infiltration and poaching by foreign fishing boats. Indian Coast Guard conducts community interaction programmes with the fishermen to sensitize them on prevailing security situations and develop them to be the "eyes and ears" for intelligence gathering. Static radars have been installed along the Indian Coast line for electronic surveillance of vessel traffic. Coast Guard has been conducting regular exercises biannually on coastal security in co-ordination with other Central and State Government agencies i.e. Marine Police, Customs, CISF, Fisheries Department, Port Authorities, State Police and Indian Navy.
